

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 86440 of 2019

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-636/18-19 dated 07.02.2019 passed by Commissioner of Central Tax (Appeals-I), Pune)

**M/s. Mahle Anand Filter
Systems Private Limited**

Gat No.410/411, Mauje Urawade,
Taluka-Mulshi, Pune-411042

.....Appellant

VERSUS

**Commissioner of C.G.ST.-
Pune-I**

41-A, ICE House, Sasson Road,
Opp. Wadia College,
Pune-411001

.....Respondent

Appearance:

Shri Rajesh Ostwal, Advocate for the Appellant

Shri N.N. Prabhudesai, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86956 / 2021

Date of Hearing: 01.10.2021

Date of Decision: 01.10.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the learned Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**